

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2013  
with I.A. No. 11 of 2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 10.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Express Industry Council of India  
V/s.

...Appellant

AERA & Ors.

.... Respondents

Appearances : Mr. Ramji Srinivasan, Senior Advocate with Ms. Renuka Singh, Mr. Raj Bhushan & Ms. Margaret Niangiamkim, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem & Ms. Sanjana Ramachandran, Advocates for AERA

O R D E R  
15<sup>th</sup> March, 2013

Issue Notice on the appeal and stay application. Mr. Atul Nanda, learned Counsel accepts Notice on behalf of Airports Economic Regulatory Authority (AERA). Notice to other respondents be issued.

Two weeks time is granted for filing the reply and one week time is granted thereafter for filing the rejoinder.

List the matter for hearing on 18<sup>th</sup> April, 2013.

( Justice V.S. Sirpurkar )  
Chairman

(Rahul Sarin)  
Member

( Pravin Tripathi )  
Member